

## ACT No. XXII OF 1919.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

*(Received the assent of the Governor General on the 24th September, 1919.)*

## An Act further to amend the Cantonments Act, 1910.

WHEREAS it is expedient further to amend the Cantonments Act, 1910; It is hereby enacted as XV of 1910, follows:—

Short title.

1. This Act may be called the Cantonments (Amendment) Act, 1919.

Amendment of section 24, Act XV of 1910.

2. In section 24 of the Cantonments Act, 1910,— XV of 1910.  
(1) for clause (20) the following clause shall be substituted, namely:—

“(20) the prohibition of the practice of any profession or of the carrying on of any trade, calling or occupation in any part of the cantonment otherwise than in accordance with the conditions of a license; the fees payable for the grant and renewal of such licenses and the authorities by which and the conditions subject to which such licenses may be granted, refused, suspended and revoked.”

(2) in clause (23) the words “loitering or importuning for the purpose of” shall be omitted, and after the word “cantonment” where it first occurs the words “of prostitutes and procurers” shall be inserted.